

**GOVERNMENT OF MEGHALAHYA  
HEALTH AND FAMILY WELFARE DEPARTMENT**

**NOTIFICATION**

Dated Shillong the 28<sup>th</sup> March, 2020.

**No. Health.68/2020/40** : In exercise of the powers conferred under **Section 2, 3 and 4** of the **Epidemic Diseases Prevention Act, 1897**, the Department of Health and Family Welfare hereby makes the following regulations to amend **The Meghalaya Epidemic Diseases, COVID-19 Regulations, 2020**, namely:

1. These regulations may be called **The Meghalaya Epidemic Diseases, COVID-19 (First Amendment) Regulations, 2020**.

2. They shall come into force immediately.

3. In the Meghalaya COVID-19 Regulations, 2020, –

I. Section 4 of the Regulation, 2020 shall be substituted by the following;

“4. (i) **All Hospitals (Government & private) should have Flu corners for screening of suspected cases COVID-19 (Corona virus Disease 2019).**

**(ii) All private hospitals must inform Government officials [State/District Disease Surveillance Unit] if there are persons suspected to have COVID-19 admitted to the hospital.**

**(iii) Private hospitals in the State are required to identify and set up private wards for isolation and treatment of COVID-19 patients.”**

II. Sub-section (viii) of Section 15 shall be substituted by the following;

**“(viii) Requiring all employees of the State Government to be always available on-call for emergency requirement in the interest of the public. Staff of all Government departments will be at disposal of District administration of the concerned area for discharging the duty of containment measures”**

III. Sub-section (ix) of Section 15 shall be renumbered as sub-section (xi) and new sub-section (ix) and (x) shall be inserted after subsection (viii), namely,

**“(ix) Requisitioning places including community halls and private buildings to set up isolation units and temporary medical facilities.**

**(x) Requiring the services of all medical and para-medical staff (including students) to be available on any emergency requirement to manage COVID-19. This includes screening patients, taking samples and providing critical care to the patients”**

IV. Notwithstanding such amendment, anything done or any action taken under the earlier provisions, before the amendment, shall be deemed to have been done or taken under the provisions of this amendment Regulations.

  
(M. N. Nampui, IAS)

Secretary to the Government of Meghalaya  
Health & Family Welfare Department.

